

Estimates Committee of the Lok Sabha in their 35th Report (Sixth Lok Sabha) (1978-79) had again gone into the working of the ICAR at great length. The various recommendations made by these two Committees were implemented with certain modifications as approved by the Government of India except two. These two recommendations related to (i) conversion of ICAR into a statutory body and (ii) entrusting the recruitment function of the ICAR to the Union Public Service Commission. The main recommendations of ICAR Enquiry Committee and the action taken by the Government thereon were also placed before the Lok Sabha in reply to an Unstarred Question No. 4747 on 25.7.77 and before the Rajya Sabha on 16.5.79 in reply to Starred Question No. 298.

Based on the decisions of the Cabinet on the recommendations of the ICAR Enquiry Committee, the personnel policies of the Council have been drastically changed and completely re-structured to make them more responsive to the needs of our organisation. It will thus be seen that whatever policies existed earlier in ICAR, have already been reviewed by the Government from time to time and remedial measures have already been adopted to inject further efficiency into the working of the Council.

(e) The revised policies of the ICAR are working effectively and satisfactorily. As the judgement in question delivered by the Hon'ble Supreme Court relates to matters pertaining to the years 1972-74, the question of retiring or removing the concerned senior staff, does not arise at this stage.

#### Supreme Court Judgement Against Indian Council of Agricultural Research

1157. SHRI H.N. BAHUGUNA : Will the Minister of AGRICULTURE be pleased to state ;

(a) whether Government are aware of the trenchant Judgement of Supreme Court against ICAR and its top management (Hindu 6 January, 1984) and if so, corrective steps/action take or proposed against the guilty ;

(b) whether it is a fact that there are scores of similar cases where the top manage-

ment have acted illegally and arbitrarily taking shelter under ICAR being a non-Government agency ; and

(c) whether Government will bring rule of law in ICAR in keeping with solemn assurance given at the time of its re-organisation in 1964 and give all the benefits of Government service to ICAR staff in respect of protection to public servants *mutatis mutandis* Government service in report of CCS and Appeal Rules, reference to UPSC, ASRB, CVC, Department of personnel and the President of India ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) The Government are aware of the judgement pronounced by the Supreme Court on 16.12.1983. The judgement is in respect of 3-4 individual cases relating to the years 1972-74 and as such the question of taking any corrective steps or action does not arise at this stage.

(b) No, Sir. There are no cases where the top management have acted illegally or arbitrarily.

(c) The ICAR Society's Rules and Bye-laws framed with the prior approval of the Government of India for running its administration and affairs are being followed. As provided in these rules, the service conditions of the employees are regulated *mutatis mutandis* as per the various service Rules and Regulations of the Government of India. Thus, all the benefits and safe-guards provided to the Government servants, such as application of CCS (CCA) Rules, reference to ASRB and CVC, where necessary, are available to the ICAR employees.

#### Import of Fertilizer From U.S.S.R.

1158. SHRI HARIHAR SOREN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have a proposal to buy fertilizer from Soviet Union ;

(b) if so, the total quantity and value of fertilizer proposed to be purchased from Soviet Union ;